

case, and which has produced error
in the decision of the case on its
merits in that

a The award from the Pesh-
-was gives exclusive property
in the village of Sheisadi to
appellant, which the Senior
Assistant Judge has paid
no attention to.

b The phrase that No. 3, can-
-not be construed so as to refer
to the village of Sheisadi.

c The whole of the appell-
-ant's evidence has not been
taken.

d Although part of the
Respondent's claim was dis-
-allowed, the appellant was
saddled with the whole cost.

The Court amends the Decree of the Senior App. Judge
by ordering that the half share of the village
awarded shall include the half site of
the two Sipes - Certain
Special Appellant.

Joseph Arnold
Hewitt,

MEMORANDUM OF COSTS incurred in Special Appeal No. 220
of 1864 against the decision of the *Acting Senior Judge* of the
District of *the Kanton* and disposed of on the 5 August 1864
by *amendment*?

BY THE APPELLANT—

<i>In the District.</i>			
In the <i>Moonseiff's Court</i>	35	4	6 ✓
In the <i>Actg Senior Judge's Court</i>	46	11	10 ✓
<i>In this Court.</i>			82 " 4 ✓
Stamp for Memorandum of Special Appeal	16	"	" ✓
Stamps for copies of Decree and Judgment	3	8	" ✓
Stamp for Vukeelutnama	2	"	" ✓
Batta for Process and Postage	1	5	" ✓
Sectioner's Fee	3	5	6 ✓
Vukeel's Fee	4	15	6 ✓
			31 2 " ✓
			Rupees.... 113. 2 4 ✓

BY THE RESPONDENT.

<i>In the District.</i>			
In the <i>Moonseiff's Court</i>	71	15	1 ✓
In the <i>Actg Sen. Judge's Court</i>	9	11	10 ✓
<i>In this Court.</i>			81. 10 11 ✓
Stamp for Vukeelutnama	2	"	" ✓
Vukeel's Fee	4	15	6 ✓
			6 15 6 ✓
			Rupees.... 88. 10 5 ✓



Chunne
Sealer

Chunne
Acting Registrar

The 5 day of August 1864